

(13)

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 1207/(MAH)/2017  
 CA No.

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
 MEMBER (J)

SHRI V. NALLASENAPATHY  
 MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
 THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017

NAME OF THE PARTIES: Krupa Polymers (India) Pvt.Ltd.  
 V/s.  
 Nakshatra Distilleries & Breweries Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Adv. Amit TUNGARE	Adv for petitioner	

ORDER

CP No.1207/ I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having reported that the Bank maintaining the Account of the Operational Creditor not issuing the Certificate as envisaged under Section 9 of the Insolvency and Bankruptcy Code, 2016, it is hereby made clear that all citizens of the country are bound by the statute governing the people of this country, therefore, the Bank is not exempted under the statute, whereby the respective Bank may issue Certificate as envisaged under the respective Section on creditor approaching the Bank.

List this matter for filing Certificate of Bank on 7.9.2017.

Sd/-

**V. NALLASENAPATHY**  
 Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
 Member (Judicial)